

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 362/2000 and
MA 2566/2000
in
OA 2511/1996

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New Delhi this the 2nd day of February, 2001
Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

RA 362/2000 in
MA 2566/2000

Gurender Singh . Review Applicant
(By advocate Sh. Sachin Chauhan)

VERSUS

Union of India and Ors. . Respondents
(By Advocate Sh. Vijay Pandita)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

Review Application 362/2000 with MA
2566/2000 has been filed by the applicant praying
for condonation of delay in filing the R.A. and for
recall of the Tribunal's order dated 12.5.2000 in
OA 2511/1996.

2. I have heard Shri Sachin Chauhan, learned counsel for the review applicant and Shri Vijay Pandita, learned counsel for the respondents.

3. Noting the averments made in MA 2566/2000, and in particular that the earlier MA 1136/2000 filed by the applicant had been disposed of by order dated 15.9.2000, the prayer for condonation of delay in filing the R.A. is allowed.

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4. Shri Sachin Chauhan, learned counsel for the applicant has prayed that in terms of the similar application disposed of by the Tribunal's order dated 20.7.2000 in OA 2515/1996, a direction may be given to the respondents to dispose of the applicant's representation dated 19.12.1995 (Annexure A 5 to the OA). In the particular facts and circumstances of the case, the earlier order dated 12.5.2000 passed in OA 2511/1996 is re-called.

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5. In view of the above, RA 362/2000 with MA 2566/2000 are allowed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman(J)

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